

(b) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) There is no proposal to scrap the provision under the IPC dealing with the offence of Sedition.

(b) There is a need to retain the provision to effectively combat anti-national, secessionist and terrorist elements.

Loss due to Fani cyclone

1303. SHRI ELAMARAM KAREEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any details of the loss due to cyclone Fani in Odisha recently;

(b) how much was the Central aid requested by Odisha for rescue, relief and reconstruction;

(c) how much was the amount allotted by the Centre;

(d) the details of initial rehabilitation package by the Centre; and

(e) the details of people got injured, died and details of people who lost houses completely and whose houses were partially damaged etc.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (e) As per memorandum submitted by State Government of Odisha, details of reported losses/damages are given as under:—

Human lives lost	64
Fully/Severely pucca or kutcha damaged Houses	135876
Partly damages pucca houses	140782
Partly damaged kutcha houses	272556
Huts damaged	7547
Cattle lost	6,281
Fishermen' s boats and nets damaged	6,416 boats and 8,828 nets

The primary responsibility for disaster management rests with the State Governments. Central Government extends all possible logistics and financial support to the States to

supplement their efforts to meet the situation effectively. The concerned State Governments undertake assessment of damages and provide financial relief in the wake of natural disasters including cyclone, from the State Disaster Response Fund (SDRF) already placed at their disposal. Additional financial assistance is extended from the National Disaster Response Fund (NDRF) as per the laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

In order to support the people of Odisha affected by Cyclone 'Fani', Central Government had released in advance an assistance of ₹ 340.875 crore from SDRF on 29th April, 2019, in addition to ₹ 352.04 crore available with the State in their SDRF. Further, in pursuance to the visit made by Prime Minister to Odisha after the cyclone, Central Government had released an additional financial assistance of ₹ 1000 crore to Government of Odisha on 7th May, 2019. In the instant case, even before the receipt of memorandum from State Government of Odisha, IMCT visited the affected areas of the State from 12th to 15th May, 2019 for rapid assessment of damages. Odisha State has submitted a memorandum seeking an assistance of ₹ 5227.68 crore from NDRF. IMCT visited the State from 20th to 22nd June, 2019 again for an on-the-spot assessment of damages caused by the cyclone 'Fani'. Upon receipt of report from the IMCT, further financial assistance under NDRF will be considered as per laid down procedure.

Ban on lotteries

1304. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of States where lotteries are being run in the country;
- (b) amount of taxes collected by Government and States in the past three years, year-wise and State-wise;
- (c) whether Government proposes to take steps to ban all kinds of lotteries pan-India; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Lotteries are being run in the States of Assam, Arunachal Pradesh, Goa, Kerala, Maharashtra, Mizoram, Nagaland, Punjab, Sikkim and West Bengal.

(b) The amount of Service Tax collected from lottery distributors and selling agents during the year 2016-17 was ₹ 260 crores approximately. As per the information provided by the lottery running states, amount of GST payable during the year 2017-18 and 2018-19 is given in the Statement (*See below*).